

NOTIFICATIONS UNDER CITIZENSHIP ACT, 1955

SHRI RAM NIWAS MIRDHA : On behalf of Shri K.C. Pant,

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 13 of the Citizenship Act, 1955 :—

- (i) The Citizenship (Amendment) Rules, 1972, published in Notification No. G.S.R. 296 in Gazette of India dated the 11th March, 1972.
- (ii) The Citizens (Registration at Indian Consulates) Amendment Rules, 1972, published in Notification No. G.S.R. 297 in Gazette of India dated the 11th March, 1972. [*Placed in Library. See No. LT—1717/72*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th April, 1972, agreed without any amendment to the Indian Copper Corporation (Taking over of Management) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 4th April, 1972.”

PUBLIC ACCOUNTS COMMITTEE

THIRTY-FOURTH AND THIRTYFIFTH REPORTS

SHRI SEZHIYAN (KUMBAKONAM) : I beg to present the following

Reports of the Public Accounts Committee :—

- (1) Thirty-fourth Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty-fifth Report (Fourth Lok Sabha) relating to Department of Health.
- (2) Thirty-fifth Report regarding action taken by Government on the recommendations contained in their Hundred and Fourth Report (Fourth Lok Sabha) relating to Department of Industrial Development and Department of Labour and Employment.

COMMITTEE ON ABSENCE OF MEMBERS

FROM SITTINGS OF THE HOUSE

FOURTH REPORT

SHRI S.C. SAMANTA (Tamluk) : I beg to present the Fourth Report of the Committee on Absence of Members from the sittings of the House.

12.40 Hrs.

ELECTIONS TO COMMITTEES

(I) ESTIMATES COMMITTEE

SHRI K. N. TIWARY (Bettiah) : I beg to move :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rules 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973.”

[Mr. Speakers]

MR SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rules 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

The motion was adopted.

(II) PUBLIC ACCOUNTS COMMITTEE

SHRI SEZHIYAN (KUMBAKONAM) :
I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973,"

The motion was adopted

SHRI SEZHIYAN : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May 1972 and ending on the

30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

(iii) COMMITTEE OF PUBLIC UNDERTAKINGS

SHRI M. B. RANA (Broach) : I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule 1 of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

The motion was adopted.

SHRI M. B. RANA : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of